

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.4326/2014

New Delhi this the 17th day of February, 2017

HON'BLE DR BRAHM AVTAR AGRAWAL, MEMBER (J)

Kapoori, aged about 50 years,
W/o Late Shri Rajbeer Singh,
R/o M-340, Block-M,
JJ Colony, Sabda Nangloi,
Delhi-110081.

...Applicant

(By Advocate: Ms. Joymoti Mizo for Mr. Naresh Kaushik)

VERSUS

Employees' State Insurance Corporation,
Panchdeep Bhawan,
Comrade Inderjeet Gupta (CIG) Marg,
New Delhi-110002.

...Respondent

(By Advocate: Ms. Rekha Palli, Senior Advocate, with Ms. Punam Singh &
Ms. Ankita Patnaik)

:ORDER (Oral):

Learned counsel for the respondent submits that the relief claimed in the instant OA has been granted. Learned proxy counsel for the applicant concedes.

2. Accordingly, the OA is dismissed as having become infructuous.

**(DR BRAHM AVTAR AGRAWAL)
MEMBER (J)**

/jk/